

25/3/93

D.B. not formed put up for
hearing on 13/4/93.

COURT MASTER

13/4/93

CASE NOT REACHED
PUTUP FOR HEARING
ON 27/5/1993

COURT MASTER

27/5/93

CASE NOT REACHED
PUTUP FOR HEARING
ON 14/9/93

COURT MASTER

14/9/93

Mr. P.D. Khanna - Counsel for applicant.
Mr. S. S. Hozar Counsel for the respondents.

The learned Counsel
for the applicant seeks permission
to withdraw the T.A. with liberty
to file a fresh petition. The
T.A. is dismissed a having been
withdrawn. The applicant is
however, permitted to file
a fresh petition in accordance
with law.

only out
to the pp.
indirect.

and on
vid 69574.
6558
note 27593

C. Krishna
(Gopal Krishna)
Jrnl-member

B.B. Mahasany
Adm-member